

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 1190 of 2004

Dated: This the 11th day of October, 2004

HON'BLE MR. D.R. TIWARI, MEMBER(A)

Pooran Singh Son of Late Shri Desh Raj,  
Resident of Village Lalupur, Post Lalupur  
Pargana Tehsil Bhogaon, District - Mainpuri.

..... Applicant.

By Adv. : Shri Abhijeet Mishra

Versus

1. Union of India through General Manager North Central Railway, Allahabad.
2. Divisional Railway Manager, North Central Railway, Allahabad.

.... Respondents.

By Adv. : Shri A.K.Gaur

O R D E R

By Hon'ble Mr. D.R.Tiwari, A.M.

Heard counsel for the parties.

2. Through this O.A. applicant has sought the following relief(s) :

- "(a) To order the respondents to give service to applicant on compensate ground according to law or to decide the representation of applicant.
- (b) to grant any other relief or relief(s) as may be deemed fit and proper under the circumstance of the case."

....pg 2/-

3. The learned counsel for the respondents, Shri A.K. Gaur has submitted that the present application is premature and the applicant has been asked, to furnish necessary documents so as to process of the case for compassionate appointment can be completed, by letter dated 30.10.2003 (Annexure-6, page-26).

4. Without going into the merits of the case and without calling for any Counter Reply I think it is apt and proper that the applicant is given an opportunity to file a detailed representation to the respondents within a period of two weeks. I think the ends of justice will be better served if the respondents is directed to consider and decide the representation of the applicant by a reasoned and speaking order within a stipulated period.

5: Accordingly, the O.A. is finally disposed of with a direction to respondent no.3 to consider and decide the representation by a reasoned and speaking order passed and communicated to the applicant within a period of four months.

No order as to costs.

  
Member-(A)

Brijesh/-